

themselves in accordance with the local conditions and requirements. Normally, the land and the houses built thereon have to be mortgaged with the State Government as security. Some State Governments also take personal sureties in addition.

(d) No.

#### **Nature Cure System**

**855. Shri Ram Harkh Yadav:**  
**Shrimati Ramdulari Sinha:**

Will the Minister of Health and Family Planning be pleased to state:

(a) whether Government have given any consideration to the Nature Cure System in the country;

(b) if so, whether Government have received the Report of the All-India Convention of Prakritik Chikitsa held near Chandigarh recently; and

(c) if so, Government's reaction thereto?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) Yes. The Government is being advised by a Nature Cure Advisory Committee for the development of this system in the country. Grants are being given to various institutions on the recommendations of this Committee for research and training in Nature Cure.

(b) No.

(c) Does not arise.

#### **Branch office of Reserve Bank of India at Gauhati**

**856. Shri Basumatari:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Reserve Bank of India have accepted a proposal to convert the Bank's Sub-office at Gauhati a full-fledged branch office; and

(b) if so, when the proposal is likely to be materialised?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) and (b). Yes. An integrated branch of the Reserve Bank will be opened at Gauhati, as soon as a building has been constructed.

#### **Redevelopment of Timarpur, Delhi**

**857. Shri Shiv Charan Gupta:** Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that a Redevelopment plan of Timarpur area has been prepared by Government;

(b) whether it is also a fact that a large number of quarters are lying vacant for the last several months;

(c) when these quarters will be demolished; and

(d) when the next phase of construction will be taken in hand and when it is likely to be completed?

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** (a) Yes.

(b) and (c). Action was initiated to get 50 dilapidated quarters vacated and demolished so that the next phase of the redevelopment programme could be taken up. All quarters, except one, have been vacated. The quarters are likely to be demolished and the site cleared by the middle of this year.

(d) The commencement and completion of the next phase depends upon the availability of funds.

#### **Air Conditioning of Central Government Offices**

**858. Shri Dasaratha Deb:** Will the Minister of Works, Housing and Urban Development be pleased to state the total amount spent for air-conditioning the Central Government offices after the declaration of National Emergency in 1962?

**The Minister of Works, Housing and Urban Development (Shri Mehr**

**Chand Khanna**): The information is being collected and will be laid on the Table of the Sabha.

#### **Dhuvaran Thermal Plant**

**859. Shri Man Singh P. Patel:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Government of Gujarat have submitted a proposal to expand the Dhuvaran Thermal power station; and

(b) if so, the Central Government's reaction thereto?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):**

(a) Yes. A proposal to extend the 250 MW Dhuvaran Thermal Station by installing 2x125/140 MW sets during the Fourth Plan was received from the Gujarat State Electricity Board.

(b) It has been approved by the Government of India.

#### **Development of Mahi River**

**860. Shri Man Singh P. Patel:**  
**Shri Sham Lal Saraf:**  
**Shri Ram Harkh Yadav:**  
**Shri Onkar Lal Berwa:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government have taken any decision to develop the full potential of River Mahi;

(b) if so, the details of the agreement reached between Gujarat and Rajasthan in this regard and the benefits that will accrue to each State; and

(c) whether these schemes will be included in the Fourth Five Year Plan and when they are likely to be completed?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):** (a) and (b). Agreement has been reached between Gujarat and Rajasthan regarding the construction of the

Kadana Dam in Gujarat and Banswara Dam in Rajasthan. The details of the agreement on the benefits according to each of the two States are indicated below.

#### *Kadana Dam.*

1. Kadana Dam should be built to FRL 419.00. The entire cost and benefits of this Project will be borne by Gujarat. At a later date when Mahi areas are taken over by Narmada and a part of the Kadana waters are released for use in Rajasthan Rajasthan should pay to Gujarat an appropriate cost of the Dam for such use. The exact proportions will be fixed at the time when such releases become available.

#### *Banswara Dam.*

2. Banswara Dam across Mahi, located in Rajasthan, will be built to F.R.L. 921.00. Out of the total cost of the Dam, a portion will be allocated for power which Rajasthan will develop from the waters of this reservoir. This will be at the rate of Rs. 1,250/- per KW firm power. If the total cost of the dam increases beyond Rs. 14 crores, the allocated cost per KW taken above will also be increased proportionately.

3. The cost of the dam for FRL 915.00 should be shared between Gujarat and Rajasthan in the ratio of 40.9, as the utilization of the waters for irrigation inclusive of evaporation losses are 40 TMC in Gujarat and 9 TMC in Rajasthan.

4. Building the dam upto FRL 921.00 will give an additional storage of 7 TMC which will be useful in lean years for ensuring firming of power generation. In view of this, Rajasthan has agreed to bear the difference in cost for building Dam between FRL 921.00 and FRL 915.00.

5. At a later date when Narmada Development takes place and when